

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 942 of 2021

1.Saubhik Majumdar
 2.Partha Pratim Dhar @ Partha Dhar

..... Petitioners

Versus

The State of Jharkhand & Anr.

..... Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Bharat Kumar, Advocate
 For the State : A.C. to G.A.-II

06/Dated: 08/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The petitioner no. 1 is Zonal Head, Branch Banking-East in Indusind Bank Limited and petitioner no. 2 is the Zonal Head-East for Business Banking Group of Indusind Bank Limited.

It has been submitted on behalf of the petitioners that the case has been solely lodged to pressurize the petitioners to restore the Bank Guarantee, which was cancelled in compliance of Reserve Bank of India guidelines.

Let notice be issued upon the O.P. No. 2 under registered cover with A/D as well as by ordinary process, for which requisites etc. must be filed within two weeks.

Post the matter on 03.11.2021.

(Sanjay Kumar Dwivedi, J.)